

IN THE HIGH COURT OF BOMBAY AT GOA

(LD-VC-CW-142/2020)

Truptesh Gaonkar and ors. Petitioners.

Vs

The Chief Officer, Mormugao
Municipal

..... Respondent.

Shri B. Khandeparkar, Advocate for the petitioners.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 18th August 2020.

P.C.

The demolition concerns a Ganesh temple. The petitioners' counsel claims that he has already served notice on the respondents, both of whom are public authorities. But he could not share the video link of the today's proceeding with them because he secured the video link very late yesterday.

2. At any rate, before the respondents could enter appearance and contest the matter on merits, he wants the property to be preserved because of the coming Ganesh Chaturthi celebrations.

3. Under these circumstances, status quo existing as of today shall be maintained for three weeks.

4. Post the matter 1.9.2020

5. Parties to act on the authenticated copy of this order.

DAMA SESHADRI NAIDU, J.

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